

**Annexure - 4**

Name of the Corporate Debtor: Aaditri Constructions Private Limited; Date of commencement of CIRP: 28/03/2023; List of creditors as on: 14/04/2023

**List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)**

Sr. No.	Name of creditor	Details of Claim Received		Details of Claim Admitted					Amount of Contingent Claim	Amount of any mutual dues, that may be set-off	Amount of Claim not Admitted	Amount of Claim under Verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by Guarantee	Whether Related Party?	% voting share in CoC					
1	Vistra ITCL (India) Limited - HDFC Capital Affordable Real Estate Fund - I	12.04.2023	13,709,910,979	13,709,910,979	Debentures issued by the Corporate Debtor	13,709,910,979	-	64.00		-	-	-	The debentures are secured by way of security given by other company.
2	Vistra ITCL (India) Limited - HDFC Capital Affordable Real Estate Fund - I	14.04.2023	1,180,000	-	Not Applicable	-	-	-		-	1,180,000	-	
3	J.C. Flowers Asset Reconstruction Private Limited	14.04.2023	7,711,166,581	7,711,166,581	Corporate Guarantee given by the Corporate Debtor			36.00					
		<b>TOTAL</b>	<b>21,422,257,560</b>	<b>21,421,077,560</b>		-		<b>100.00</b>	-	-	<b>1,180,000</b>	-	

**General Notes:-**

1. We have verified claims submitted by the claimants on the basis of documents and information provided by the claimants only.
2. Claims from certain financial creditors have presently not been admitted due to lack of adequate information and / or supporting documentation. As per communication with each of the respective financial creditors, these amounts may be admitted at a later date subject to additional information being provided by the respective financial creditors.
3. Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information or clarifications.
4. Claims under verification have not been taken into consideration to ascertain the voting percentage of the financial creditors.